

CENTRAL ADMINISTRATIVE TRIBUNAL,  
PRINCIPAL BENCH

RA No.172/2001 in  
OA No.554/2001

New Delhi, this the 2<sup>nd</sup> day of May, 2001

HON'BLE SHRI SHANKER RAJU, MEMBER(J)

Union of India & Others ....Applicants

V E R S U S

Shri Rajinder & Others ....Respondents

O R D E R (BY CIRCULATION)

By Shri Shanker Raju, Hon'ble Member(J):

Present R.A. has been filed by the respondents in the OA contending that the order passed by the Tribunal in OA-2394/2000 relying upon which the present R.A. has been disposed of is under review. The review applicants have also assailed the order on the ground that the case of the respondents/applicants in the OA is barred by limitation as held in a Full Bench judgement of the Tribunal in Mahabir Singh v. Union of India.

2. I have carefully considered the contentions of the review applicants and the directions have been issued to consider the case of the respondents in the RA to place them in live casual labour register after thoroughly checking their records. The order against which the review has been filed is yet to be finally disposed of and till then it is a valid law to be followed. We find no legal infirmity in the order which needs my interference as per the provisions of Section 22 (3)(f) of the Administrative Tribunals Act of 1985 readwith order 47 CPC and in view of the ratio laid down by the Apex Court in the case of K. Ajit Babu & Others v. Union of India & Others, JT 1997 (7) SC 24. The R.A. is accordingly dismissed in circulation.

S. Ram  
(SHANKER RAJU)  
Member(J)

/san/